FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

POLAR MARMO AGGLOMERATES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Polar Marmo Agglomerates Limited
2.	Date of incorporation of corporate debtor	25/11/1987
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Rajasthan, Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L14102RJ1987PLC007839
5.	Address of the registered office and principal office (if any) of corporate debtor	SP 1-3, Industrial Area, Pratap Nagar, Udaipur-313001, Rajasthan.
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced by the NCLT on 23.06.2022 for initiation of CIRP in case of Corporate Debtor and coy of the order uploaded on NCLT Website on 28.06.2022
7.	Estimated date of closure of insolvency resolution process	20.12.2022 (180 Days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Hari Babu Sharma** Reg. No. : IBBI/IPA-002/IP-N00767/2019-2020/12477
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address**: C 131, Kardhani Scheme, Kalwad Road, Jaipur 302012, Rajasthan. **E-mail:** hari54_sharma@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address**: C 131, Kardhani Scheme, Kalwad Road, Jaipur 302012, Rajasthan. E-mail: hari54_sharma@rediffmail.com
11.	Last date for submission of claims	12.07.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.NA 2.NA 3.NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**Weblink**: http://ibbi.gov.in/downloadform.html **Physical Address:** C 131, Kardhani Scheme, Kalwad Road, Jaipur 302012, Rajasthan.

Notice is hereby given that the **National Company Law Tribunal, Jaipur Bench** has ordered the commencement of a Corporate Insolvency Resolution Process of the **Polar Marmo Agglomerates Limited** on 23.06.2022 i.e. Insolvency commencement date. the copy of order was uploaded on 28.06.2022.

The creditors of **Polar Marmo Agglomerates Limited**, are hereby called upon to submit their claims with proof on or before **12.07.2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

HARI BABU SHARMA
Reg. No.
IBBI/IPA-002/
IP-N00767/
2018-2020/
12477
INSOLVENCY PROFESSIONAL

Date: 30.06.2022

Hari Babu Sharma
Interim Resolution Professional

Place: Jaipur

Core Sector Output Grows to 13-mth High of 18.1% in May

Cement, coal, fertilizers & power clock double-digit expansion over pre-Covid levels

Our Bureau

New Delhi: India's infrastructure sector grew at a 13-month high of 18.1% in May from a year ago, boosted by the low base of last year when the second wave of Covid had disrupted the economy.

Growth is expected to moderate as this base effect wanes.

The Index of Eight Core Industries is up 13.6% in the first two months of FY23 from a year ago, data released on Thursday showed.

The index measures the output of eight key infrastructure industries - coal, crude oil, natural gas, refinery products, fertilisers, steel, cement, and electricity.

"The core sector growth for May printed at a robust, but optically misleading 18%, boosted by the low base of the second wave of Covid-19, and coming in at the lower end of our expectations range of 18-20%," said ICRA chief economist Aditi Nayar.

The index was up 2.5% sequentially in May over April and 8.1% in the month from the pre-covid levels.

The index has a 40.27% weight in the Index of Industrial Production (IIP). The high core sector growth should boost the industrial growth in May.

"We expect the IIP to expand by 16-19% in May 2022, benefitting from the high growth in the core sector as well as various other high-frequency indicators," Nayar said.

Several high-frequency indicators such as goods and services tax collections, freight loading, electricity generation, and automobile sales suggest the Indian economy has held firm despite high inflation and rising interest rates.

BROAD-BASED GROWTH

All eight sectors included in the index reported strong growth.

Coal output grew 25.1% while fertiliser production was up 22.8% in May from a year ago. Cement output rose 26.3%, slightly more than electricity generation which was up 22%. The output of refinery products was up 16.7%. Crude oil output was up a modest 4.6% while natural gas production rose 7%.

"The coal output despite registering double digit growth in May 2022 is still only 85.6% of the pre-COVID production level (February 2020)," India Ratings said in a note. "All the other sectors except electricity and natural gas are also marginally higher than the pre-COVID level indicating that in terms of robust recovery they still have a long way to go."

May Fiscal Deficit at 12.3% of FY23 Target

Our Bureau

New Delhi: The Centre's fiscal deficit was 12.3% of the FY23 budget estimate at the end of May on the back of higher expenditure, official data released on Thursday showed.

In comparison, the fiscal deficit was 8.2% of the revised FY22 estimates at the end of May in the preceding year.

In absolute terms, the fiscal deficit -- the gap between revenues and spending that is met with borrowing -- was Rs 2.03 lakh crore at the end of May, as per the data released by the Controller General of Accounts (CGA).

"With a low 2% growth in revenue receipts dampened by the fall in the surplus transferred by the RBI, a 15% rise in revenue expenditure, and a robust 70% expansion in capital spending, the Government of India's fiscal deficit widened sharply….," said Aditi Nayar, chief economist, ICRA.

India's fiscal deficit is projected at 6.4% of GDP for FY23 as against 6.7% for the previous year.

India Ratings and Research (Ind-Ra) said continued high inflation leading to higher nominal GDP is expected to help the Centre achieve its tax collection target of FY23.

"No major threat to the government's fiscal deficit target even though the fiscal deficit is 65.6% higher than last year during the first two months of FY23," it said.

ICRA expects a marginal fiscal slippage.

"A higher nominal GDP vis-à-vis the BE (budget estimate) is likely to contain the expected fiscal deficit at 6.5% of GDP, only slightly exceeding the budgeted 6.4% of GDP," Nayar said.

AP, Guj, TN Among 7 to Lead Ease of Business Rankings

Delhi, Bihar and all the union territories score less than 50%

Our Bureau

New Delhi: Andhra Pradesh, Gujarat, Haryana, Karnataka, Punjab, Tamil Nadu and Telangana have scored more than 90% in the Centre's ranking of states on ease of doing business.

The Business Reforms Action Plan (BRAP) 2020 report has changed the system of a simple ranking to a band of states in the same range of reform completion and assesses them on 301 reform action points that improve investor confidence and access to government services for citizens.

The last edition of the BRAP in 2019 showed Andhra Pradesh, Uttar Pradesh and Telangana lead the rankings.

"This shows that states are not averse to being rated in some way. Best practices are being adapted and industry feels that things are moving fast after the pandemic. Many of the steps that were taken up even before the pandemic stood the test of time even during the pandemic," finance minister Nirmala Sitharaman said while launching the report.

The second band of states with 80-90% score are Himachal Pradesh, Madhya Pradesh, Maharashtra, Odisha, Uttarakhand and Uttar Pradesh while the national capital territory of Delhi, along with Bihar, and all the union territories scored less than 50%. There were 108 new reforms and first time reforms were assessed in telecom, movie shooting, tourism and healthcare among others.

PREVIOUS WINNERS

The last edition of the BRAP in 2019 showed Andhra Pradesh, Uttar Pradesh and Telangana leading the rankings

"GST collections are going up not because people are paying more taxes but also loopholes being plugged because newer unregistered, unassessed people are coming on board," Sitharaman said, adding that BRAP should have a layer of capacity building at various levels of administration- even panchayats.

"The rankings have evolved significantly. From an original assessment of what action each state had taken, to a mix of actions taken, and feedback received by stakeholders, to now a 100% fully feedback-based assessment system," said commerce and industry minister Piyush Goyal.

As per officials of the Department for for Promotion of Industry and Internal Trade (DPIIT), 7,496 reforms were covered in BRAP 2020 in states as compared to 4,301 reforms in 2019.

30 states and UTs have developed their state single windoe clearance systems and six are developing them. 14 states have onboarded the national single window. Similarly, 20 states abd UTS have developed a central inspection system, according to officials.

"We need to bother about cost of doing business and for that, one important cost is on logistics. As part of the national logistics policy, we are also trying to see if it will be possible to transport things using a single document instead for separate documents for trucks, rail and shipping," said DPIIT secretary Anurag Jain.

Jain said that this year, the focus is on decriminalization wherein states play a major role. "Almost 80% of the legal provisions where a person can be sent to jail relates to states. There are 5-6 states where the total number of provisions exceed 1,000," he said, and suggested that these can be converted into a civil penalty or can be made compoundable.

ET Q&A

AMITABH KANT
CEO, NITI AAYOG

India needs to sustain high trajectory growth for the next three decades. Vast reforms that have been carried out will provide a major impetus

Future Lies in Technological Disruption

India should invest in human capital and research and development to technologically leapfrog and Niti Aayog must become the ambassador of technological disruption, Niti's outgoing chief executive officer Amitabh Kant told **Yogima Seth Sharma**. Edited excerpts:

A lot of important work done at the Aayog over the last six years can be attributed to you. But what do you think are your top few achievements which have changed the economic discourse?

At Niti, I constantly strived to do innovative and cutting-edge work. We have driven initiatives across the spectrum, right from driving transformative mobility to enhancing socio-economic outcomes in aspirational districts to production-linked Incentive (PLI) schemes, Atal Tinkering Labs in schools to sustainable development goals and from green hydrogen to circular economy.

When I look back at what we have been able to deliver, a few things are personally very close to my heart. Firstly, the startup movement. When we launched it, there were just a hundred odd startups and today we are the third largest ecosystem with over 70,000 startups and over 101 unicorns. Facilitating ease of doing business was another rewarding experience.

A deeply personal project for me has been the Aspirational Districts Program which is the largest outcome-based governance programme where we have cut through complexities and improved socio-economic indicators of the 112 most backward districts of India through competition, collaboration and convergence.

I've had the opportunity to deliver on the PLI schemes, and these have really given an impetus to manufacturing, innovation and exports. The national monetization pipeline (NMP) has also been a game-changer.

What could be some tasks the Aayog should take up on a priority basis going forward?

The future lies in technological disruption and sunrise sectors of growth. Pushing evolving new technologies such as advanced cell chemistry batteries and green hydrogen would be the future. India will have to be the first country in the world to industrialise without the need to carbonise. This is not a challenge. Rather, it is a massive opportunity. Niti must become the ambassador of technological disruption in India.

India's economy is showing a healthy rebound post Covid. How can we achieve a sustainable double-digit growth over the next few years?

India needs to sustain high trajectory growth for the next three decades. Vast reforms that have been carried out will provide a major impetus. World-class infrastructure, competitive enterprises and sustainable urbanisation will be crucial to this goal. The compliance burden on businesses must be eliminated by states. Cities must be recognised as engines of growth. States must utilise the PM GatiShakti architecture to plan their infrastructure. Asset monetisation should be employed to raise revenues and unlock efficiencies in existing assets.

We must get into futuristic areas of growth like Industry 4.0, advanced chemistry cell batteries, advanced solar technologies, green hydrogen and genomics. Investments in human capital and R&D will be at the core of India's ability to technologically leapfrog.

India is witnessing a high rate of inflation. Though Reserve Bank of India is intervening, what more can be done?

We are in the midst of a global rate hike cycle, primarily aimed at combating inflation. RBI has taken timely action in raising interest rates, with a cumulative 90 bps hike since April. The Centre, too, has played a key role by reducing excise duties on petrol and diesel in May. Food prices account for about 45% of India's inflation basket.

Going forward, a good monsoon will see food prices moderate in the coming months.

What is your take on India's capacity to enhance employment generation?

PLI schemes in labour-intensive sectors have been introduced. Construction, which is a large employer, is taking off owing to investments through the National Infrastructure Pipeline.

'Re Better Than Others Against US Dollar'

Our Bureau

New Delhi: Finance minister Nirmala Sitharaman on Thursday said that the Indian currency is relatively better placed than other global currencies against the American dollar.

"We are relatively better placed. We are not a closed economy. We are part of the globalised world. So, we will be impacted (by global developments)," Sitharaman said on the sidelines of the launch of the Business Reforms Action Plan 2020 report.

Her statement assumes significance in the wake of the rupee breaching 79 per dollar mark for the first time ever on Wednesday and has also hit a series of lifetime lows this month. A weaker rupee fuels inflation because India imports around 85% of its oil needs.

Emerging market currencies including the Indian Rupee have been falling against the dollar amid geopolitical tensions in the wake of the Russia-Ukraine war, high global crude prices, sustained inflation and central banks worldwide adopting hawkish monetary policy approach.

The RBI monetary policy committee last month

raised the repo rate by 40 basis points, hours ahead of the anticipated Fed rate hike, in its its off-cycle meeting.

Last week, RBI Deputy Governor, Michael D Patra said the central bank will not allow "jerky movements" of the rupee while emphasising that the Indian currency has witnessed least depreciation in recent times.

Bharat Petroleum Corporation Limited
(A Government of India Enterprise)
Bharat Petroleum energising lives

FORM NO. NCLT 3A
ADVERTISEMENT DETAILING PETITION
[PURSUANT TO RULE 35 OF THE NATIONAL COMPANY LAW TRIBUNAL RULES, 2016]
COMPANY SCHEME PETITION
IN THE MATTER OF SECTIONS 230 TO 232 AND OTHER APPLICABLE PROVISIONS OF
THE COMPANIES ACT 2013
AND
IN THE MATTER OF SCHEME OF AMALGAMATION OF BHARAT GAS RESOURCES LIMITED WITH BHARAT PETROLEUM CORPORATION LIMITED AND THEIR RESPECTIVE SHAREHOLDERS

Bharat Petroleum Corporation Limited, a Company incorporated under the Indian Companies Act, 1913 having Corporate Identity Number: L23220MH1952GOI008931 and its registered office at Bharat Bhavan, PB 688, 4&6 Currimbhoy Road, Ballard Estate, Mumbai – 400 001, Maharashtra, India) **...Petitioner Company/ Transferee Company**

NOTICE OF HEARING OF COMPANY SCHEME PETITION

A Company Scheme Petition was filed on June 9, 2022 by the Petitioner Company under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 (**"Act"**) for the sanctioning of Scheme of Amalgamation of Bharat Gas Resources Limited with Bharat Petroleum Corporation Limited and their respective shareholders (**"Scheme"**). The said Company Scheme Petition is fixed for hearing before the Ministry of Corporate Affairs, Government of India (**"MCA"**) on July 13, 2022 at New Delhi.

Any person desirous of supporting or opposing the said Company Scheme Petition should send to the Petitioner Company's Advocate - Mr. Mehul Shah, Partner at M/s. Khaitan & Co. at mehul.shah@khaitanco.com (in soft copy) and/or M/s. Khaitan & Co., One World Centre, 10th and 13th Floors, Tower 1C, 841 Senapati Bapat Marg, Mumbai - 400 013, Maharashtra (in hard copy), notice of such intentions, signed by him/her or his/her Advocate, with his/her full name and address, so as to reach the Petitioner Company's Advocate not later than two days before the date fixed for hearing of the said Company Scheme Petition. Where he/she seeks to oppose the Company Scheme Petition, the grounds of opposition or a copy of his/her affidavit shall be furnished with such notice and a copy thereof be served on the Petitioner Company's Advocate at the aforesaid address, not less than two days before the date fixed for hearing.

A copy of the Company Scheme Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Date: June 30, 2022
Place: Mumbai
Sd/-
V Kala
Company Secretary

Energising Lives, Energising Naya Bharat

FORM – G
INVITATION FOR EXPRESSION OF INTEREST
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor	**SUZUKI TEXTILES LIMITED**
2.	Date of Incorporation of corporate debtor	November 07, 1986
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jaipur
4.	Corporate identity number / limited liability identification number of corporate debtor	U17124RJ1986PLC003784
5.	Address of the registered office and principal office (if any) of the corporate debtor	Village Gudda, P.O. Mandal, Bhilwara – 311001 Rajasthan
6.	Insolvency commencement date in respect of corporate debtor	January 31, 2022
7.	Date of invitation of expression of interest	July 01, 2022
8.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought on the link: https://drive.google.com/drive/folders/1UXnNIkuEUe01CnfGj8jo7jZsgS23pHOy?usp=sharing
9.	Norms of ineligibility applicable under section 29A are available at:	Norms of ineligibility are available as per section 29A of IBC, 2016 available on the website of IBBI and can also be obtained from the following link: https://drive.google.com/file/d/1Db_lZcyoMwGOXoYsG1CyO-poCrJKO8vn/view?usp=sharing
10.	Last date for receipt of expression of interest	July 16, 2022
11.	Date of issue of provisional list of prospective resolution applicants	July 23, 2022
12.	Last date for submission of objections to provisional list	July 28, 2022
13.	Date of issue of final list of prospective resolution applicants	August 04, 2022
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	July 28, 2022
15.	Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	Prospective Resolution Applicant(s) included in the provisional/final list will be provided evaluation matrix, information memorandum and request for resolution plan through e-mail as provided under serial 21. The same shall be provided after submission of confidentiality undertaking by such applicant(s).
16.	Last date for submission of resolution plans	August 27, 2022
17.	Manner of submitting resolution plans to resolution professional	Physical Copy in sealed envelope, along – with security enabled soft copy in pen-drive
18.	Estimated date for submission of resolution plan to the Adjudicating Authority for approval	October 17, 2022
19.	Name and registration number of the resolution professional	Prashant Agrawal, Insolvency Professional Reg. No.: IBBI/IPA – 001/IP – P00053/2017-18/10127
20.	Name, Address and e-email of the resolution professional, as registered with the Board	Prashant Agrawal, Insolvency Professional Address: F – 106, First Floor, Sumer Complex, Gautam Marg, Behind Bagadia Bhawan, C-Scheme, Jaipur – 302001 Rajasthan E – mail ID: ippagrawal@gmail.com
21.	Address and email to be used for correspondence with the resolution professional	Prashant Agrawal, Resolution Professional Address: F - 106, First Floor, Sumer Complex, Gautam Marg, Behind Bagadia Bhawan, C-Scheme, Jaipur – 302001 Rajasthan E – mail ID: cirp.suzuki@gmail.com / ippagrawal@gmail.com
22.	Further Details are available at or with	Same as point no. 21
23.	Date of publication of Form G	July 01, 2022

Suzuki Textiles Limited
(Under CIRP)
Prashant Agrawal
(Resolution Professional)
Reg. No. IBBI/IPA-001/IP-P00053/2017-18/10127
Date: 01.07.2022 **Address: F – 106, First Floor, Sumer Complex, Gautam Marg**
Place: Jaipur **Behind Bagadia Bhawan, C – Scheme, Jaipur –302001**

KERALA WATER AUTHORITY e-Tender Notice

Tender No.: **13/2022-23/SE/PHC/MVPA.** Design and construction of electrical control rooms at raw water pump house and treatment plant compound, supply, erection and commissioning of transformers and allied works, supply erection and commissioning of motor pump sets, Supplying, laying and commissioning 80mm GI pumping main, improvement work of Kalthotty sump & pump house, construction of pipeline bridge, design and construction of 1.00 LL capacity sump & pump house, providing wash water disposal pipeline and interconnection works, Supply and laying 350mm and 300mm DI gravity main / pumping main pipe, Supply and laying 300 mm DI pumping main, Supply and Laying 250mm DI pumping main.
EMD: **₹5,00,000.** Tender fee: **₹15,000.** Last date for submitting tender: **25-07-2022, 04:00 pm.**
Ph: **0485 2835637.** Website: **www.kwa.kerala.gov.in, www.etenders.kerala.gov.in**
KWA-JB-GL-6-441-2022-23 **Superintending Engineer**, PH Circle, Muvattupuzha.

BHARAT GAS RESOURCES LIMITED
(A wholly owned subsidiary of Bharat Petroleum Corporation Limited)
BHARAT Gas Resources

FORM NO. NCLT 3A
ADVERTISEMENT DETAILING PETITION
[PURSUANT TO RULE 35 OF THE NATIONAL COMPANY LAW TRIBUNAL RULES, 2016]
COMPANY SCHEME PETITION
IN THE MATTER OF SECTIONS 230 TO 232 AND OTHER APPLICABLE PROVISIONS OF
THE COMPANIES ACT 2013
AND
IN THE MATTER OF SCHEME OF AMALGAMATION OF BHARAT GAS RESOURCES LIMITED WITH BHARAT PETROLEUM CORPORATION LIMITED AND THEIR RESPECTIVE SHAREHOLDERS

Bharat Gas Resources Limited, a company incorporated under the Companies Act, 2013 having Corporate Identity Number : U11200MH2018GOI310461 and its registered office at Bharat Bhavan, 4&6 Currimbhoy Road, Ballard Estate, Mumbai – 400 001.) **...Petitioner Company/ Transferor Company**

NOTICE OF HEARING OF COMPANY SCHEME PETITION

A Company Scheme Petition was filed on June 9, 2022 by the Petitioner Company under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 (**"Act"**) for the sanctioning of Scheme of Amalgamation of Bharat Gas Resources Limited with Bharat Petroleum Corporation Limited and their respective shareholders (**"Scheme"**). The said Company Scheme Petition is fixed for hearing before the Ministry of Corporate Affairs, Government of India (**"MCA"**) on July 13, 2022 at New Delhi.

Any person desirous of supporting or opposing the said Company Scheme Petition should send to the Petitioner Company's Advocate - Mr. Mehul Shah, Partner at M/s. Khaitan & Co. at mehul.shah@khaitanco.com (in soft copy) and/or M/s. Khaitan & Co., One World Centre, 10th and 13th Floors, Tower 1C, 841 Senapati Bapat Marg, Mumbai - 400 013, Maharashtra (in hard copy), notice of such intentions, signed by him/her or his/her Advocate, with his/her full name and address, so as to reach the Petitioner Company's Advocate not later than two days before the date fixed for hearing of the said Company Scheme Petition. Where he/she seeks to oppose the Company Scheme Petition, the grounds of opposition or a copy of his/her affidavit shall be furnished with such notice and a copy thereof be served on the Petitioner Company's Advocate at the aforesaid address, not less than two days before the date fixed for hearing.

A copy of the Company Scheme Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Date: June 30, 2022
Place: Mumbai
Sd/-
Esha Tulsiani
Company Secretary

एसजेवीएन लिमिटेड SJVN Limited
(भारत सरकार एवं हिमाचल प्रदेश सरकार का संयुक्त उपक्रम)
(A Joint Venture of Govt. of India & Govt. of H.P.)
CIN No. L40101HP1988GOI008409

NOTICE INVITING REQUEST FOR QUOTATION
RfQ No: SJVN/CC-Delhi/LO/C&P/4322 **Date: 01.07.2022**
SJVN invites OFFLINE Request For Quotation (RfQ) from the eligible Firms for "**Invitation for Bids for Securitization of Revenue of Nathpa Jhakri Hydro Power Station (NJHPS)**". The RfQ Document can be downloaded from the websites **www.sjvn.nic.in, www.eprocure.gov.in** and **www.sbicaps.com** from **01.07.2022** by 09:00 Hrs up to **01.08.2022** till 15:00 Hrs. The Bid/Application is to be submitted OFFLINE to the RfQ Inviting Authority. The prospective bidders/Applicant are requested to remain updated through above mentioned websites for any clarification or notification concerned with this RfQ as no further information will be published in respect of this RfQ through any other media.
Last Date & Time for submission of Bids/Applications: 01.08.2022 till 15:00 Hrs.
Date & Time of opening of Bids/ Applications : 01.08.2022 at 16:00 Hrs
Dy. General Manager (LO-C&P)
Ph.- 011-61901906/61901953 6th Floor, Tower1, NBCC Office Complex,
E-mail: sjvncontractdelhi@gmail.com East Kidwai Nagar, New Delhi-110023
Our Shared Vision: 5000 MW by 2023; 25000 MW by 2030; 50000 MW by 2040

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF POLAR MARMO AGGLOMERATES LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Polar Marmo Agglomerates Limited
2.	Date of Incorporation of Corporate Debtor	25/11/1987
3.	Authority under which Corporate debtor is incorporated/ registered	Registrar of Companies, Rajasthan, Jaipur
4.	Corporate Identity Number/ Limited Liability Identification Number of Corporate debtor	L14102RJ1987PLC007839
5.	Address of the registered office & principal office (if any) of Corporate debtor	SP-1-3, Industrial Area, Pratap Nagar, Udaipur-313001, Rajasthan.
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced by the NCLT on 23.06.2022 for initiation of CIRP in case of Corporate Debtor and coy of the order uploaded on NCLT Website on 28.06.2022
7.	Estimated date of closure of insolvency resolution process	20.12.2022 (180 Days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Hari Babu Sharma** Reg. No. : IBBI/IPA-002/IP-N00767/ 2019-2020/12477
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C 131, Kardhani Scheme, Kalwad Road, Jaipur 302012, Rajasthan E-mail: hari54_sharma@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C 131, Kardhani Scheme, Kalwad Road, Jaipur 302012, Rajasthan. E-mail: hari54_sharma@rediffmail.com
11.	Last date for submission of claims	**12.07.2022**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.NA 2.NA 3.NA
14.	**(a)** Relevant Forms and **(b)** Details of authorized representatives are available at:	Weblink:http://ibbi.gov.in/downloadform.html Physical Address: C 131, Kardhani Scheme, Kalwad Road, Jaipur 302012, Rajasthan.

Notice is hereby given that the **National Company Law Tribunal, Jaipur Bench** has ordered the commencement of a Corporate Insolvency Resolution Process of the **Polar Marmo Agglomerates Limited** on 23.06.2022 i.e. Insolvency commencement date, the copy of order was uploaded on 28.06.2022.

The creditors of **Polar Marmo Agglomerates Limited**, are hereby called upon to submit their claims with proof on or before **12.07.2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penaltie

Date: 30.06.2022 **Hari Babu Sharma** (Interim Resolution Professional)
Place: Jaipur Reg. No. : IBBI/IPA-002/IP-N00767/2019-2020/12477

शहर में ये रहे हालात

पुलिस वैन पर उतारा गुस्सा

कोर्ट के बाहर भीड़

कोर्ट के बाहर जाब्ता

मौन जुलूस में जवान तैनात

कर्फ्यू : धानमण्डी क्षेत्र

कर्फ्यू : बापू बाजार

सीएम के फ्लैक्स फाड़े

एमबी हॉस्पिटल पहुंचे सीएम

कन्हैयालाल हत्याकांड : न्यायालय परिसर में मौजूद अधिवक्ताओं ने की नारेबाजी

कड़ी सुरक्षा के बीच कोर्ट में पेश हुए आरोपी, जेल भेजा

- पुलिस वाहन पर हमले का प्रयास
- पिछले गेट से वाहन निकाल दोनों को पहुंचाया जेल

कोर्ट में पेश करने लाए आरोपी

कोर्ट में

ब्यूरो/नवज्योति, उदयपुर। टेलर कन्हैयालाल साहू की धारदार हथियार से हत्या करने के मामले में गिरफ्तार दोनों आरोपियों को एटीएस ने गुरुवार को कड़े सुरक्षा के बीच न्यायालय में पेश किया, जहां से दोनों को 14 दिन के लिए केंद्रीय कारागृह में भेज दिया गया। अब जेल में ही घटना के चश्मदीद गवाहों से इनकी शिनाख्त करवाई जाएगी। न्यायालय में दोनों को पेश करने के दौरान परिसर में बड़ी संख्या में अधिवक्ता एकत्र हो गए, जिन्होंने नारेबाजी की और पुलिस वाहन पर हमले का प्रयास किया, हालांकि पुलिस व स्पेशल कमांडो ने उन्हें दूर दिया और गिर्वा तहसील वाले गेट से वाहन को निकालकर आरोपियों को जेल पहुंचाया। जेल प्रशासन ने दोनों को हाई सिक्योरिटी वाली बैरक में रखा है। अब नेशनल इन्वेस्टिगेशन एजेंसी इन हत्यारों को जयपुर एनआईए कोर्ट में पेश करने के लिए ट्रांजिट रिमांड मांग सकती है। इधर, हत्यारों के आतंकी कनेक्शन को लेकर राजस्थान सरकार और एनआईए अलग-अलग दावे कर रही है।

घटना की जांच हाथ में लेने के बाद एनआईए ने दावा किया है कि फिलहाल हत्यारों का किसी आतंकी संगठन से लिंक सामने नहीं आया है, जबकि एक दिन पूर्व राजस्थान सरकार ने दावा किया था कि दोनों अंतरराष्ट्रीय संगठनों से जुड़े हुए थे।

जज ने पूछा- कैसे आई चोटें?

न्यायाधीश ने जब आरोपियों से पूछा कि उन्हें ये चोट कैसे लगी? इस पर उन्होंने जवाब दिया कि हत्या करने के बाद भागते समय हादसे में चोट

शाम सवा पांच बजे पेश किया अदालत में

धानमंडी थाने में दर्ज मामले की जांच कर रहे एटीएस के एएसपी अनंतकुमार की टीम विशेष कमांडो और पुलिस के कड़े सुरक्षा बंदोबस्त के बीच दोनों आरोपियों को लेकर शाम सवा पांच बजे में न्यायालय पहुंची। इसकी जानकारी मिलते ही न्यायालय परिसर में बड़ी संख्या में अधिवक्ता एकत्र हो गए, वहीं परिसर के बाहर भी आमजन मौजूद थे। न्यायालय में आरोपियों को पेश किया जा रहा था तो बाहर उनके खिलाफ नारेबाजी की जा रही थी। सभी एक स्वर में यही मांग कर रहे थे कि इन आरोपियों को फांसी दो।

कंधों पर उठाकर ले जाया गया

लोमहर्षक घटना के मात्र साढ़े चार घंटे के बाद ही पुलिस के हत्थे चढ़े दोनों आरोपियों को अज्ञात स्थान पर रखा गया था। इनके खिलाफ धानमंडी थाने में मंगलवार को प्रकरण दर्ज हुआ था। इन तीन दिनों में दोनों आरोपियों से सख्ती से पूछताछ की गई थी। इसका नतीजा यह रहा कि दोनों से सही तरीके से चलना भी नहीं हो पा रहे थे। ऐसे में जवान उन्हें उठाकर व कंधा देकर न्यायालय में लाए।

जेल ले जाते वाहन पर किया हमले का प्रयास

न्यायालय ने दोनों आरोपियों को जेल भेजने के आदेश जारी किए और पुलिस उन्हें लेकर वाहन में बिठाने लगी, तभी कुछ अधिवक्ताओं का आक्रोश इतना उबाल पर आ गया कि उन्होंने वाहन पर हमला किया एवं वाहन के आगे लेटने का प्रयास किया। इन अधिवक्ताओं को पुलिस ने दूर किया। जांच अधिकारी अनंतकुमार ने बताया कि दोनों को जेल भेज दिया गया है, जहां मामले में चश्मदीदों से इनकी शिनाख्तगी करवाई जाएगी। वहीं दूसरी ओर जेल अधीक्षक राजेंद्रकुमार ने बताया कि दोनों को अन्य बंदियों से अलग हाई सुरक्षा वाली बैरक में रखा गया है।

मेवाड़ में पहले भी हुई दहला देने वाली तीन घटनाएं

- 6 दिसंबर 2017 को राजसमंद में हुआ था दहला देने वाला हत्याकांड

ब्यूरो/नवज्योति, उदयपुर। लेकसिटी जैसे शांत शहर में तीन दिन पूर्व भूतमहल के निकट टेलरिंग की दुकान में नाप देने के बहाने घुसकर टेलर की दिनदहाड़े बर्बरतापूर्वक हत्या से पूर्व भी मेवाड़ में तीन घटनाएं और ऐसी है, जिन्होंने प्रदेश ही नहीं बल्कि देश को हिलाकर रख दिया था। मेवाड़, विशेष रूप से झीलों की नगरी देश में शांतिपूर्ण शहर के रूप में ख्यात है। महिलाओं के लिए सबसे सुरक्षित जगहों में से एक है, लेकिन यहां बीच-बीच में ऐसे मामले होते रहे हैं, जिन्होंने देश को दहला दिया। इसमें अफराजुल हत्याकांड, ऋषभदेव मंदिर विवाद और काकरी डूंगरी मामला शामिल हैं।

कन्हैयालाल हत्याकांड: वारदात का वीडियो बनाया

धानमंडी थाना क्षेत्र में गत 28 जून को टेलर कन्हैयालाल की दुकान में घुसकर हत्या कर दी गई। उसके मोबाइल पर बीजेपी की पूर्व प्रवक्ता नूपुर शर्मा का डीपी लगी थी। इसी बात को लेकर कन्हैयालाल को जान से मारने की धमकियां मिल रही थी। वह पुलिस के पास भी पहुंचा भी, लेकिन कोई कार्रवाई नहीं हुई। नतीजन दो बदमाशों ने नाप देने के बहाने दुकान में घुस धारदार हथियार से हमला कर उसकी हत्या कर दी गई। इस घटनाक्रम में सबसे बड़ी बात यह देखने को मिली कि बदमाशों ने 3 वीडियो जारी किए। एक में हत्या की धमकी, दूसरा हत्या का लाइव वीडियो और तीसरा हत्या की जिम्मेदारी।

ऋषभदेव उपद्रव: घरों में घुसकर हुई तोड़फोड़

वर्ष 2006 में तीर्थ स्थल ऋषभदेव में उपद्रव हुआ था। प्रसिद्ध ऋषभदेव मंदिर के विवाद को लेकर हुआ, जो करीब 6 दिन तक चला था। इसमें एक पक्ष से जुड़े लोग दूसरे के घरों में घुसे और तोड़फोड़ की, आगजनी हुई थी। स्थिति नियंत्रण के बाहर हो गई थी। एक बार तो पुलिस भी बैकफुट पर आ गई थी। कई लोगों को पुलिस सुरक्षा में घरों से बाहर निकाला था। फिर पुलिस ने हवाई फायरिंग की तब जाकर मामला शांत हुआ था।

उपद्रव, पुलिस फायरिंग में एक युवक की मौत

शिक्षक भर्ती के अनारक्षित पदों को एसटी अभ्यर्थियों से भरने की मांग को लेकर हजारों युवक डूंगरपुर जिले के काकरी डूंगरी इलाके में विरोध कर बैठे थे। मामला बढ़ा तो उन्होंने गुजरात हाईवे जाम कर दिया। घटनाक्रम की आग देखते ही देखते खेरवाड़ा कस्बे तक जा पहुंची। उपद्रवियों ने हाईवे पर खड़े वाहन सहित अन्य सामान से भरे ट्रकों को आग के हवाले कर दिया। पुलिस पर पथराव किया तो पुलिस खुद जान बचाकर भागी। घरों और दुकानों में लूट और लोगों से मारपीट भी हुई। 4 दिन तक ऐसा ही माहौल चला, फिर अंतिम दिन स्थिति बिगड़ी तो पुलिस ने फायरिंग की, जिसमें एक युवक की मौत हुई और दो घायल हुए। इसके बाद मामले में शांति हुई।

हत्या का बनाया लाइव वीडियो

राजसमंद जिले में 6 दिसंबर 2017 के दिल दहला देने वाला हत्याकांड हुआ था। अवैध संबंधों को लेकर शंभु रेगर ने राजसमंद में मजदूरी करने वाले बंगाल के मोहम्मद अफराजुल को हत्या की थी। हत्या भी सामान्य नहीं थी। शंभु रेगर ने भांजे को मोबाइल दिया और हत्या करने का वीडियो बनाकर वायरल किया। शंभु ने अफराजुल पर धारदार हथियार से वार किए और फिर पेट्रोल डालकर जिंदा जला दिया। सोशल मीडिया पर वीडियो वायरल हुआ जिसने देशभर को चौंका दिया। इसके बाद उदयपुर में तनाव की स्थिति पैदा हो गई थी जिसे पुलिस ने बमुश्किल काबू किया था।

चीरवा में तोडफोड़, 200 पुलिसकर्मी किए तैनात

ब्यूरो/नवज्योति, उदयपुर। शहर के समीप नाथद्वारा रोड स्थित चीरवा की टनल के पास एक धार्मिक स्थल पर अज्ञात लोगों ने तोड़फोड़ कर दी। घटना के बाद गुरुवार को जिला प्रशासन से जुड़े अधिकारी उसे सही करवाने पहुंचे तो स्थानीय युवाओं ने विरोध करते हुए कार्य नहीं करने दिया। बिगड़े माहौल के बाद वहां पर पुलिस का अतिरिक्त जाब्ता तैनात करना पड़ा। पुलिस के मौके पर आने की सूचना के बाद कुछ ही समय में सैकड़ों की संख्या में वे एकत्र हो गए। उन्होंने साफ कहा कि वे किसी भी सूरत में निर्माण नहीं करने देंगे। युवाओं ने इस दौरान पुलिस और प्रशासन के खिलाफ जमकर नारे लगाए। गुरुवार शाम तक युवा वहां अपनी मांग पर अड़े रहे। माहौल को शांत करने के लिए 200 से ज्यादा पुलिसकर्मियों को लगाया गया है।

निम्बाहेड़ा

निम्बाहेड़ा-बस्सी रहे बंद, प्रतापगढ़ में हड़ताल आज

नवज्योति, चित्तौड़गढ़। उदयपुर में दिन दहाड़े एक व्यवसायी की हुई हत्या के बाद चित्तौड़गढ़ समेत पूरे राज्य में नेट नेट बंदी के कारण लोगों को अब परेशानियों का सामना करना पड़ रहा है। चित्तौड़गढ़ में हालांकि पूरी तरह से शांति है, लेकिन इसके बावजूद यहां पर नेट बंद होने से कई लोगों का कहना है कि जब कुछ सामान्य हैं तो ऐसे स्थानों पर नेटबंदी का कोई औचित्य नहीं हैं। कई छात्रों की ऑन लाइन क्लास भी इन दिनों चल रही है, लेकिन नेटबंदी के कारण उन्हें पढ़ाई का भी नुकसान उठाना पड़ रहा है।

बस्सी। घटना के विरोध में बस्सी में दोपहर 12 बजे तक बाजार बंद रखा गया, जो पूरी तरह से सफल रहा। उदयपुर में दिन दहाड़े एक व्यवसायी कन्हैया लाल साहू की हुई हत्या के विरोध में सर्व समाज की ओर से दोपहर 12 बजे तक कस्बा पूरी तरह से बंद रखा गया, जो सफल रहा।

निम्बाहेड़ा। सर्व हिन्दू समाज के आग्रह पर गुरूवार को व्यापारियों ने स्वेच्छापूर्वक संस्थान बंद रखकर विरोध प्रकट किया। प्रातःकाल से ही बाजारों में बाजारों में सन्नाटा छा गया। आमजन ने स्वतः अपने अपने प्रतिष्ठान बंद रखे। चाय नाश्ता की दूकानें भी बंद रही। प्रत्येक की जुबान पर हत्याकांड की भर्त्सना हो रही थी। बाजारों में आवक जावक भी नही के बराबर थी। नगर के संवेदनशील क्षेत्र जावद दरवाजा, संब्जी मंडी, कैंची चौराहा अनेक स्थानों पर पुलिस मुस्तैद थी।

सांवलियाजी। सांवलियाजी कस्बा आधे दिन बंद रहा। हिंदू संगठनों के द्वारा कन्हैया लाल के हत्यारों को फांसी की सजा दिलवाने की मांग को लेकर कस्बे के व्यापारियों ने अपने प्रतिष्ठानों गुरुवार सुबह 9 से दोपहर 2 बजे तक अपने प्रतिष्ठान स्वैच्छिक बंद रखे गए।

राशमी। उदयपुर हत्याकांड से अलर्ट स्थानीय प्रशासन ने गुरूवार को पहुंना ओर ऊंचा गांव में फ्लेगमार्च निकाल लोगों से अफवाहों से सावधान रहने की अपील की।

प्रतापगढ। उदयपुर में हुए कन्हैयालाल हत्या काण्ड के विरोध में गुरूवार शाम 6 बजे स्थानीय किला परिसर से सकल हिन्दू समाज द्वारा शांति मार्च निकाला गया। कन्हैयालाल साहू की निर्मम हत्या के विरोध में प्रतापगढ़ के व्यापारियों व सामाजिक संगठनों ने स्वैच्छिक बंद रखने का निर्णय लिया है। बंद में आवश्यक सेवाएं शामिल नहीं रहेंगी। इधर, प्रतापगढ़ बंद को लेकर जिला प्रशासन व पुलिस अलर्ट मोड पर हैं। जिलेभर के सभी थानों पर विशेष कोताही बरती जा रही है। साथ ही पेट्रोलिंग बढ़ाकर निगरानी रखी जा रही है।

हिंसा भड़काने के 23 आरोपी गिरफ्तार

राजसमंद। भीम कस्बे में बुधवार को पुलिस और उपद्रवियों में हुई हिंसक झड़प मामले में कार्रवाई करते हुए पुलिस ने 23 आरोपियों को गिरफ्तार किया है। वहीं एक आदतन अपराधी के तलवार के वार से गंभीर घायल हुए भीम थाने के कॉन्स्टेबल संदीप चौधरी का अजमेर के जवाहरलाल नेहरू अस्पताल में इलाज जारी है। जिला पुलिस अधीक्षक सुधीर चौधरी ने बताया कि उदयपुर में हुए कन्हैयालाल हत्याकांड के विरोध में बुधवार को भीम में हिंदू संगठनों ने रैली निकालकर उपखंड अधिकारी को ज्ञापन सौंपा था। ज्ञापन के बाद जब हिंदू संगठनों के नेता और अन्य व्यक्ति रवाना हो गए तो क्षेत्र में पहाड़ियों पर छिपकर बैठे सामाजिक कंटक कस्बे में दाखिल हुए और उपद्रव करना शुरू कर दिया। यह अपराधी इलाके में सक्रिय गैंग्स के शातिर अपराधी है, जिन पर अलग-अलग थानों में विभिन्न मामले दर्ज हैं।

इस्लाम में ऐसी घटनाओं को कोई जगह नहीं : शिफा ट्रस्ट

ब्यूरो/नवज्योति, उदयपुर। स्वास्थ्य, शिक्षा व अन्य क्षेत्रों में सामाजिक उत्थान के लिए कार्य कर रही शिफा ट्रस्ट ने कन्हैयालाल हत्याकांड की कड़े शब्दों में निंदा करते हुए कहा कि इस्लाम में कानून हाथ में लेकर इस प्रकार की घटनाओं के लिए कोई जगह नहीं है। इस्लाम भाईचारे का संदेश देता है, ना कि किसी के कत्ल का। यह इस्लाम विरूद्ध है। ट्रस्ट के सईद अहमद रंगवाला, सचिव डॉ. वसीम खान व अन्य पदाधिकारियों ने एक बयान जारी कर बताया कि उदयपुर हमेशा से शान्तिप्रिय शहर रहा है एवं यहां सभी धर्म सम्प्रदाय के लोग शान्तिपूर्ण तरीके से रहते आए हैं और आगे भी रहेंगे। हमारा शहर देश ही नहीं, विश्व पर्यटन का नामी शहर है एवं इसको हम तभी बनाए रख सकेंगे। जब हमारा शहर शान्ति एवं सौहार्द के साथ एक-दूसरे के साथ खड़ा रहेंगे। ट्रस्ट के सभी सदस्य आमजन से विनम्र अपील करते हैं कि किसी भी प्रकार की भडकाऊ या धार्मिक उन्माद फैलाने वाली पोस्ट या वीडिओ को शेयर न करें तथा शान्ति व्यवस्था बनाए रखने में प्रशासन का सहयोग करें।

आम सूचना

मैं मेरे व्यवहारी शांतिलाल जी साहु पुत्र श्री बंशीलाल साहु, निवासी नवदीप एकडेमी के पास कालका माता रोड, पायड़ा उदयपुर के जरिये हर आम खास को सूचित करता हूं कि मेरे व्यवहारी का पुत्र हेमेन्द्र साहु व उसकी पत्नी किरण साहु दोनों ही मेरे व्यवहारी के कहने में नहीं है तथा अपनी मनमर्जी से स्वच्छन्द जीवन व्यतीत कर रहा है तथा मेरे व्यवहारी व उसकी पत्नी से आये दिन लड़ाई झगड़ा व गाली गलौच व धमकिया देते है इस कारण मेरा व्यवहारी अपने पुत्र व पुत्रवधू के अनुचित व्यवहार एवं गलत आचरण से व्यथित होकर अपनी समस्त चल-अचल सम्पत्ति से इन्हें बेदखल इस आम सूचना के कर रहा है कोई भी व्यक्ति, रिश्तेदार मेरे व्यवहारी के पुत्र व पुत्रवधू से किसी प्रकार का कोई संव्यवहार नहीं करें। यदि कोई भी मेरे व्यवहारी व उसके पुत्र से संव्यवहार करता है तो उसके लिये पक्षकार स्वयं उत्तरदायी रहेगा।

स्थान : उदयपुर, दि. 30-6-2022

रमेशसिंह राठौड़, एडवोकेट
चेम्बर नं. 66, जिला एवं सत्र न्यायालय, उदयपुर
मोबाइल नं. 9602665477

DNU 251616

कानून व्यवस्था के लिए कार्यपालक मजिस्ट्रेट नियुक्त

ब्यूरो/नवज्योति, उदयपुर। शहर में घटित हत्याकांड के बाद सांप्रदायिक सद्भाव व कानून व्यवस्था प्रभावित होने की संभावना को दृष्टिगत रखते हुए जिला मजिस्ट्रेट ताराचंद मीणा ने आदेश जारी कर प्रमुख स्थलों पर कानून व्यवस्था के लिए कार्यपालक मजिस्ट्रेट नियुक्त किए हैं। इसके तहत निगम आयुक्त हिम्मत सिंह बारहठ टाउन हॉल के लिए, स्मार्ट सिटी के एसीईओ प्रदीप सिंह सांगावत को बापू बाजार, टीएडी उपायुक्त कीर्ति राठौड़ को देहलीगेट, बड़गांव तहसीलदार सुरेंद्र विश्नोई को कोर्ट चौराहा तथा वाणिज्यिक कर उपायुक्त अशोक कुमार व आरएसएमएमएल की सीनियर मैनेजर सुश्री तरू सुराणा को कलेक्ट्रेट के लिए कार्यपालक मजिस्ट्रेट नियुक्त किया गया है।

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF POLAR MARMO AGGLOMERATES LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Polar Marmo Agglomerates Limited
2.	Date of Incorporation of Corporate Debtor	25/11/1987
3.	Authority under which Corporate debtor is incorporated/ registered	Registrar of Companies, Rajasthan,Jaipur
4.	Corporate Identity Number/ Limited Liability Identification Number of Corporate debtor	L14102RJ1987PLC007839
5.	Address of the registered office & principal office (if any) of Corporate debtor	SP-1-3, Industrial Area, Pratap Nagar, Udaipur-313001, Rajasthan.
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced by the NCLT on 23.06.2022 for initiation of CIRP in case of Corporate Debtor and coy of the order uploaded on NCLT Website on 28.06.2022
7.	Estimated date of closure of insolvency resolution process	20.12.2022 (180 Days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Hari Babu Sharma** Reg. No. : IBBI/IPA-002/IP-N00767/ 2019-2020/12477
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C 131, Kardhani Scheme, Kalwad Road, Jaipur 302012, Rajasthan E-mail: hari54_sharma@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C 131, Kardhani Scheme, Kalwad Road, Jaipur 302012, Rajasthan. E-mail: hari54_sharma@rediffmail.com
11.	Last date for submission of claims	**12.07.2022**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.NA 2.NA 3.NA
14.	**(a)** Relevant Forms and **(b)** Details of authorized representatives are available at:	Weblink:http://ibbi.gov.in/downloadform.html Physical Address: C 131, Kardhani Scheme, Kalwad Road, Jaipur 302012, Rajasthan.

Notice is hereby given that the **National Company Law Tribunal, Jaipur Bench** has ordered the commencement of a Corporate Insolvency Resolution Process of the **Polar Marmo Agglomerates Limited** on 23.06.2022 i.e. Insolvency commencement date, the copy of order was uploaded on 28.06.2022.

The creditors of **Polar Marmo Agglomerates Limited**, are hereby called upon to submit their claims with proof on or before **12.07.2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penaltie

Date: 30.06.2022
Place: Jaipur

Hari Babu Sharma (Interim Resolution Professional)
Reg. No. : IBBI/IPA-002/IP-N00767/2019-2020/12477

DNA 251543